

CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH

THIS THE 5TH DAY OF FEBRUARY, 2002

Original Application No. 92 of 2002

CORAM:

HON.MR.JUSTICE R.R.K.TRIVEDI,V.C.

HON.MAJ.GEN.K.K.SRIVASTAVA, MEMBER(A)

Raj narain, son of Sri Gajroop  
Resident of Village Kotaha, Post  
Uruwa, Tehsil-Meja, District  
Allahabad.

... Applicant

(By Adv: Shri R.K.Tewari)

Versus

1. Union of India through Secretary  
Ministry of Railway, New Delhi.
2. The Divisional Engineer,  
D.R.M's office, Allahabad.
3. The Assistant Engineer/H.Q's office  
Northern Railway, Kanpur.
4. The Mukhya Rail path Nirikshak 1st,  
East Kanpur.

... Respondents

(By Adv: Shri A.K.Gaur)

O R D E R(Oral)

JUSTICE R.R.K.TRIVEDI,V.C.

By this OA u/s 19 of A.T.Act 1985 the applicant has challenged the order dated 28.2.1996 by which he has been removed from service on conclusion of the disciplinary proceedings for remaining absent from duty. Against the aforesaid order applicant filed appeal before the Divisional Engineer, respondent no.2. The memo of appeal has been filed as (Annexure 3). The appeal of the applicant has not yet been decided. Considering the facts and circumstances, in our opinion, the ends of justice will be served if respondent no.2 is directed to decide the appeal of the applicant within a period of



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three months from the date a copy of this order is filed before him by a reasoned order after hearing the applicant. To avoid delay, it shall be open to the applicant to file a copy of memo of appeal alongwith the copy of the order. There will be no order as to costs.



MEMBER(A)



VICE CHAIRMAN

Dated: 5th February, 2002

Uv/